

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL)Diary No(s).25008/2024

(Arising out of impugned final judgment and order dated 27-02-2024 in WP(C) No.14136/2021 passed by the High Court of Kerala at Ernakulam)

SIJITH T.L. & ANR.

Petitioner(s)

VERSUS

THE STATE OF KERALA & ORS.

Respondent(s)

(IA No.164923/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.164924/2024-EXEMPTION FROM FILING O.T. and IA No.164925/2024-CONDONATION OF DELAY IN REFILEING/CURING THE DEFECTS)

Date : 09-08-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE UJJAL BHUYANFor Petitioner(s) Dr. G. Mohan Gopal, Adv.
Ms. Diya Kapur, Adv.
Mr. Siddharth Nath, AOR
Mr. Asjad Hussain, Adv.
Mr. Anunay Chowdhury, Adv.
Ms. Gahena Gambani, Adv.
Mr. Raghav Kumar, Adv.
Mr. Aditya Ladha, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned counsel for the petitioners.
2. Delay condoned.
3. Issue notice, returnable on 25.10.2024.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR(PREETHI T.C.)
ASSISTANT REGISTRAR